

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

15.

C.P.(IB)/99(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.06.2024

NAME OF THE PARTIES: Reliance Commercial Finance Limited
Vs
Arion Movie Productions Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Siddha Pamecha i/b Thodur Law Associates, Ld. Counsel for the Financial Creditor present. None present for the Corporate Debtor.
2. The daily order file shows that on 26.04.2024, this Bench had given final chance to the Corporate Debtor to file reply with imposing the costs of Rs. 25,000/- (Rupees Twenty-five Thousand only). However, the Corporate Debtor did not comply the order and did not appear on 10.06.2024. One more chance was granted on 10.06.2024. Today also there is no representation on behalf of the Corporate Debtor. However, reply is filed in the DMS portal but cost not yet paid.
3. Heard the Counsel for the Financial Creditor. Reserved for Orders.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)